

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-1310(PB)/2019

IN THE MATTER OF:

Mahaprabhu Resources Pvt. Ltd. Applicant/petitioner
Vs.
Mideast Integrated Steels Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.07.2019

Coram:

SH. R. VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

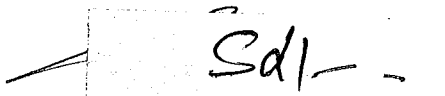
Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

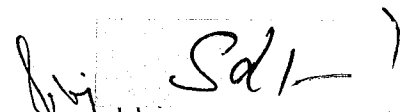
PRESENT:

For the petitioner Mr. Kanishk Khetan, Adv.
For the Respondent Ms. Udit Singh, Adv.

ORDER

Ld. Counsels for both the parties are present. Ld. Counsel for the parties represent that in view of the settlement which has been arrived at between the parties and that two cheques have been handed over and in the circumstances as represented by Ld. Counsel for the petitioner seeks to withdraw this petition. In view of the said representation as well as Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority Rules, 2016) the petition stands dismissed as withdrawn. Liberty granted to file petition afresh in view of apprehension as expressed by the Ld. Counsel for the petitioner if the cheques are dishonoured.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)